



TT&A
Advocates and Solicitors



6th RFMLR – TT&A Demystifying Series Certificate Course on Cross Border M&A and Foreign Investment



RAJIV GANDHI NATIONAL UNIVERSITY OF LAW

ABOUT RAJIV GANDHI NATIONAL UNIVERSITY OF LAW

The Rajiv Gandhi National University of Law, Punjab (RGNUL) is an autonomous National Law University (NLU) established by the RGNUL Act (No. 12 of 2006). RGNUL has garnered a pan-India reputation as a stellar institution for legal research and education. In May 2015, RGNUL became the first and only NLU to have been accredited by the National Assessment and Accreditation Council (NAAC) with an 'A' grade. The University has been ranked amongst the top law schools in India in the National Institutional Ranking Framework (NIRF), by the Union Ministry of Education, Government of India.

ABOUT RGNUL FINANCIAL AND MERCANTILE LAW REVIEW

The RGNUL Financial and Mercantile Law Review (RFMLR) is a bi-annual, student-run, double-blind peer-reviewed law journal published by the Rajiv Gandhi National University of Law, Punjab since 2014, serving as a premier platform for high-impact scholarship in the field of business and commercial laws. RFMLR is consistently ranked among the ten most accessed law school journals by SCC Online and is indexed on platforms such as SCC Online, Hein Online, J-Gate and Manupatra.

RFMLR drives academic excellence and industry engagement through collaborations with leading legal experts and firms, including the RGNUL-Shardul Amarchand Mangaldas & Co. Conclave, which features expert panels and student paper presentations on pivotal business law topics such as arbitration, information technology litigation, banking, and insolvency. The RFMLR Leadership Summit, organised with the General Counsels' Association of India, convened distinguished general counsels and thought leaders to address strategic challenges in corporate and financial law. Additionally, RFMLR's Demystifying M&A Series offers targeted workshops led by industry professionals to provide critical, practical insights into ever evolving M&A market and trends.

ABOUT TALWAR THAKORE & ASSOCIATES



TT&A was founded in 2007 and has earned a reputation for providing balanced, nuanced, and pragmatic advice and supporting clients in unique and challenging matters. Their key practice areas are corporate and M&A, banking & finance, capital markets, projects, infrastructure & energy, disputes, regulatory and competition law and they have worked on some of the most significant and challenging M&A and investment transactions in India.

The firm advises strategic investors, sponsors, multilaterals and funds in the energy and infrastructure sectors. Their regulatory practice supports clients on various advisory matters, both in the financial markets and on the broader aspects of regulatory compliance.

ABOUT THE SERIES RESOURCE PERSON MR. PRATIKA SHANKAR

Mr Pratika Shankar, Partner at Talwar Thakore & Associates, graduated from Rajiv Gandhi National University of Law, Punjab, in 2013 with exceptional academic laurels and extra-curricular achievements. He has more than 10 years of experience working with national and multinational corporations in the field of Corporate, M&A and Private Equity. He specialises in inbound and outbound strategic M&A, private equity and structured financing. He has also worked on several hybrid transactions involving both equity and debt investments at the same time.

PREVIOUS EDITIONS OF THE DEMYSTIFYING SERIES

In July 2021, the RFMLR conducted the **first edition of the Demystifying Series** on “Workshop on Demystifying the Due Diligence Universe”. The workshop provided a comprehensive overview of the due diligence process in corporate transactions, focusing on its role in identifying legal, financial, regulatory, and commercial risks, key stages of due diligence, and corporate restructuring, offering practical insights into how due diligence shapes informed transactional decision-making.

On January 15, 2022, the RFMLR conducted the **second edition of the Demystifying Series** on “Demystifying M&A Transactions: Exploring the Nuances Beyond Theory”. The session introduced the fundamentals of mergers and acquisitions, explained key steps such as due diligence and documentation, and examined transaction structures including share acquisitions, asset/business acquisitions, and corporate restructuring.

On March 14, 2023, RFMLR held the **third edition of its Demystifying Series** on “Demystifying Series: Cross-Border Mergers and Acquisitions: Critical Analysis of Issues and Challenges”. The session examined key legal and regulatory challenges in cross-border M&A, focusing on corporate governance, the IBC, DPDP Act, and emerging ESG considerations.

On February 17, 2024, RFMLR hosted the **fourth edition of its Demystifying Series** on “Navigating the Evolving Regulatory Landscape: Impact on Mergers & Acquisitions and Corporate Governance”. The session examined how regulatory and governance frameworks shape M&A transactions, beginning with a case study of a proposed acquisition. Mr. Shankar explained the practical challenges of such deals, underscored the significance of compliance with corporate governance norms, and discussed major legislations including the IBC and the DPDP Act.

PREVIOUS EDITIONS OF THE DEMYSTIFYING SERIES

In October 2025, RFMLR hosted the **fifth edition of its Demystifying Series** on “Navigating the Evolving Regulatory Landscape: Impact on M&A and Corporate Governance.” For the first time conducted offline, the session fostered closer interaction between participants and Mr. Pratika Shankar through a certificate course covering transaction strategy, due diligence, deal documentation, and regulatory compliance. The course concluded with an objective assessment, with the top three performers awarded certificates recognizing not just academic participation but also initiative and critical thinking.

ABOUT SIXTH EDITION OF THE DEMYSTIFYING SERIES

The introduction of Press Note 3 in 2020 to block opportunistic takeovers was widely misread and was just recalibrated in 2026 after six years of ambiguity around what it restricted. Adding to it is cross-border M&A, where deal timelines, structuring choices, and approval routes are shifting faster than most rules can keep up with; what worked a year ago may not work anymore. And there's the bigger picture of foreign investment into India, sector caps, automatic versus government routes, and reporting norms that are quietly evolving alongside geopolitics, trade relationships, and India's broader ease-of-business push. These three threads move together, but they're rarely discussed together, which is exactly the gap this session is designed to close.

What Gets Demystified

- India's FDI framework at large: routes, sector caps, and approval pathways, and how they interact
- Press Note 3 and 2026's amendments
- How cross-border M&A deals actually get structured and cleared in this environment, timing, red flags, and deal-breakers
- Where foreign investment policy is headed next, and what that means for deal planning today
- Real-world implications for founders, PE/VC investors, and legal teams navigating live deals today

DETAILS OF THE COURSE

About the Course:

Building on the success of previous editions, the 6th Demystifying Series brings together participants and Mr. Pratika Shankar, a leading practitioner in the field of mergers and acquisitions, for a structured session bridging the theoretical foundations and practical complexities of M&A transactions. It will be conducted in online mode at 3 PM on 3rd September, 2026.

Eligibility:

The course is open to students, academicians, practitioners and others.

Registration Fee:

For students/academicians/practitioners: INR 250 + GST

Note: This course is free to attend for RGNUL students.

Registration Details:

Interested candidates may register through the registration link attached herein.

Candidates are required to attach proof of payment, in the specified format, along with the registration form.

For payment, kindly use the link below:

https://rgnul.lsacademia.in/lsa_rgnul/eventPortal/loginFrom.jsp

DETAILS OF THE COURSE

Assessment & Certification:

Post the course, an objective assessment test will be conducted to evaluate participants on the subject matter covered. The top three performers will receive a certificate of appreciation and potential internship opportunities, recognizing not just academic participation but also initiative, critical thinking, and collaboration demonstrated during the sessions. All other participants will receive a certificate of participation.

CONTACT DETAILS

In case of any queries, please contact:

Aishwarya S. Nair (Managing Editor): +91 9315573120

Shreya Singhal (Managing Editor): +91 9897585850

Write to the Editorial Board at submissions_rfmlr@rgnul.ac.in

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